

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT-II)

Item No. 210
(IB)-2240(ND)2019
IA/2397/2021, IA-4155/2020, I.A-5012/2021

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 11.11.2021

CORAM:

SHRI. BHASKARA PANTULA MOHAN,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Nibruti Samal - Counsel for the RP

For Ex-directors: Rohit Gandhi and Aparna Dhawan, Advs.
IA 2397/21 in CP (IB) No. 2240(ND) of 2019 for Respondent No. 1, Hi Tech
Resource Management Limited - Mr. Yash Vardhan Deora, Advocate

ORDER

IA/2397/2021: The Respondents were directed to upload their replies on the DMS on the last date. None of the replies are on record. Reply of R-1 is received by the Applicant but the same is not on record on the DMS. All the Respondents are directed to ensure uploading of their replies on the DMS as a last chance, failing which the matter will be taken up for further consideration on 20th December, 2021.

IA-4155/2020: On the last date, the RP informs that the list of pending document/information was sent to the ex-Directors. She is directed to furnish the updated list of pending documents/information yet to be received from the Suspended Board of Directors along with a copy to the ex-Directors. List 20th December, 2021.

I.A-5012/2021: None is present on behalf of the Appellant.

Therefore, the Application is Dismissed for Default.

- Sd -
(L. N. GUPTA)
MEMBER (T)

- Sd -
(BHASKARA PANTULA MOHAN)
MEMBER (J)